

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1273 of 2019**  
**IN**  
**DFR NO. 2194 of 2019**

**Dated : 18<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

<b>Torrent Power Ltd.</b>	<b>.... Appellant(s)</b>
<b>Vs.</b>	
<b>Aarvee Denims and Exports Ltd. &amp; Ors.</b>	<b>.... Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) :

**ORDER**  
**IA No. 1273 of 2019 - (Application for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and list the matter on **23.07.2019**, subject to curing the defects, if any. Application is disposed of.

**(Ravindra Kumar Verma)**  
**Technical Member**

mk/mkj

**(Justice Manjula Chellur)**  
**Chairperson**